## GOVERNMENT OF INDIA MINISTRY OFHOME AFFAIRS RAJYA SABHA QUESTION NO21.04.2010 ANSWERED ON

## NHRC OBSERVATION ON VIOLENCE BY MNS ACTIVISTS.

2834 SHRI N.K. SINGH

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) whether the National Human Rights Commission (NHRC) has recently held responsible the State Government of Maharashtra for failing to take timely action for protecting citizens during the violence unleashed by the activists of Maharashtra Navnirman Sena (MNS) in the wake of its hate campaign against migrants;
- (b) if so, the details thereof;
- (c) whether in view of NHRC report, the Union Government proposes to take any steps to safeguard the migrants in any State; and
- (d) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

- (a)& (b):Yes Sir. the National Human Rights Commission took cognizance of newspaper report published in the Pioneer dated 14-2-2008 regarding attack on North Indians in Maharashtra during violence which erupted in Mumbai after parochial outburst by the activists of Maharashtra Navnirman Sena. Complaints were also received from Shri Amar Singh, MP, Uttar Bhartiya Mahasangh etc. Upon consideration of the reports received from the Government of Maharashtra, the Commission vide its proceedings dated 8/2/2010 observed that the State Government had failed to take timely action for protection of citizens. The Commission also considered the amount of financial assistance provided by the State Govt. grossly inadequate for the loss of human lives and therefore recommended to the State Govt. to pay rupees five lakh each to the next of kin of the two deceased Vinod Singh and Amba Das.
- (c) & (d): 'Police' and 'Public Order' are State subjects under the Constitution of India and hence the primary responsibility to maintain Law and Order and to safeguard the interests of its citizens including the migrants in any State is of the concerned State Government.